

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.4818  
TO BE ANSWERED ON 15.12.2016**

**BAILING OUT OF POWER PLANTS**

**4818. SHRI RAJESHBHAI CHUDASAMA:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Union Government has decided to bail out close to 21400 mega watt capacity power plants by assuring coal linkages through new fuel supply agreements, if so, the details thereof;**
- (b) whether this decision was taken after the Ministry had revised the commercial operation date of these plants which were originally supposed to be commissioned by March, 2016;**
- (c) if so, the details thereof; and**
- (d) whether this assured fuel supply would benefit the power plants and if so, the details thereof ?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL, NEW & RENEWABLE ENERGY AND MINES**

**( SHRI PIYUSH GOYAL )**

**(a) to (d) : So far, 177 Letter of Assurances (LoAs) have been issued to various power plants including Central/State Government Sector as well as Independent Power Producers (IPPs), covering a capacity of 1,08,000 MW. Out of this 1,08,000 MW capacity, the competent authority, in 2013, had approved signing of Fuel Supply Agreements (FSAs) in respect of 78,000 MW capacity power plants, which had been commissioned or were likely to be commissioned by 31.03.2015.**

**Government of India, Ministry of Coal have further issued instructions, on 15.10.2015, to Coal India Ltd for taking necessary action for signing of FSAs and supply of coal for the power plants that are commissioned/ to be commissioned (as part of 78000 MW) in 2015-16.**

**Signing of FSAs will ensure regular supply of coal to the thermal power plants for generation of electricity.**

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